

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2046(KB)2019
IA(I.B.C)/651(KB)2024,
IA(I.B.C)/987(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	ORBIT TOWERS PRIVATE LIMITED VS SAMPURNA SUPPLIERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Avik Chaudhuri, Adv.] For the liquidator

Mr. Udit Agarwal, Adv.] For the Respondent No. 6 in IA(I.B.C)/987(KB)2023

Ms. Archana Baghel, Adv.] For the Respondent No. 5 in IA(I.B.C)/987(KB)2023

Ms. Saloni Agarwal, Adv.] For the Respondent Nos. 4 and 7 in IA(I.B.C)/987(KB)2023

Mr. Kaushik Banerjee, Adv.] For the Respondent No. 2 in IA(I.B.C)/987(KB)2023

Mr. S. Chakraborty, Adv.] For the Respondent No. 3

ORDER

1. Ld. Counsel appearing on behalf of the parties present.

2. **IA(I.B.C)/651(KB)2024:**

- a. This IA has been filed by the Liquidator to place on record the 1st Progress Report, which is placed at page nos. 15 to 43 of the application. This IA is supported by an affidavit which is placed at page nos. 11 to 14 of the application. The 1st Progress Report is taken on record, and this IA is accordingly **allowed and disposed of**.

3. **IA(I.B.C)/987(KB)2023:**

- a. We would permit the erstwhile RP to get replaced by the present RP in IA(I.B.C)/987(KB)2023. Let necessary corrections be carried out in the cause title.
 - b. Ld. Counsel for the liquidator submits that only R-3 has been filed his reply affidavit. Therefore, let all the respondents file their reply affidavit within a period of two weeks, if not, already filed.
 - c. Let hard copies of the reply affidavit be furnished to the Registry also.
 - d. List the matter for further consideration on **17.05.2024**.
4. List the main CP for further Progress Report on **17.05.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)